CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indira Nagar, Bangalore-38.

Dated

Application No. 970 /86(T) Writ Petition No. 39206/82

SME. B.N. Radha &

VERSUS

To

H.S. Jois Adv for Applicant)

1) The Ducker, NIMHANS, Bayalore. 2) she Director, Health a family Planny Health = F. P. B'lose. 1.

3) The Secretary,

Writ petition No. 39206/82 on the file of Hon'ble High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered in this Tribunal as Application No. 970/86 (T) is posted before the Bench on 31-7- 86, for fixing the date of final hearing.

You are directed to appear on the aforesaid date at 10.30 AM failing which further proceedings will be held in your .absence.

By order of the Tribunal.

(COURT OFFICER)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

THURSDAY, THE 31ST OF JULY, 1986

PRESENT

THE HON'BLE MEMBER (JUDICIAL)

: SH CH. RAMAKRISHNA RAO

THE HON'BLE MEMBER (ADMINISTRATIVE) : SH. L.H.A. REGO

IN

APPLICATION NO 970/86(T) (W.P. NO 39206/82)

Smt. B.N. Radha, Sri A.Prabhakara Pillai, Sri. R. Shantamurthy, Sri A.V.Ramaswamy, Sri B.G. Nagaraj, Sri M. Mallikarjunaswamy, Sri S. Santhanagopal, Smt S.R. Swarna Bai. Upper Division Clerks at National Institute of Mental Health and Neuro-Sciences, Wilson Garden, Bangalore-29.

Applicants

VERSUS

- 1. The National Institute of Mental Health and Neuro-Sciences, Wilson Garden, Bangalore-29 represented by its Director.
- 2. The State of Karnataka, represented by its Secretary, Health and Family Meliere Planning, Vidhana Soudha, Bangalore-560 001
- The Director of Health and Family Planning in Karnataka, Ananda Rao Circle, Bangalore 560 009

Respondents.

ORDER

In the above application, this Tribunal has passed the following Order:-

"The Respondents here happen to be the National Institute of Mental Health and Neuro-Sciences (NIMHANS) which is an antonomous body. It is brought to our notice that no notification has yet been issued under Section 14(2) of the Administrative Tribunals Act, 1985 conferring jurisdiction on the Central Administrative Tribunal to entertain any application relating to the NIMHANS. We therefore direct the Registrar of this Bench to take steps for transferring the W.P. back to the High Court, addressing suitably the Registrar of that High Court".

, Karmalaka,

Given under my hand and the seal of this Tribunal, this 8th day of August, 1986.

Spils wall REGISTRAR

Copy to :-

Shri H.S. Jois, Advocate, 150/36, National High School Road, Visveswarapuram Bangalore'.



CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

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REGISTERED/A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex, (BDA) Indirnagar, Bangalore-560038

Ref: Application No. 970/86(T)

Dated the August 1986

To

The Registrar, High Court of Karnataka, High Court Buildings, Bangalore-1.

Sir,

Subject: Returning of W.P. No 39206/82 to the High Court of Karnataka.

W.P. No. 39206/82 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunal Act, 1985, is returned herewith for necessary action, in pursuance of this Tribunal's Order dated 2w 31.7.1986, copy of which is enclosed herewith.

REGISTRAR

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Encl: Entire Records of the Case

Deputy Registrar,

High Court of Karnataka, Bungalore